IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-494(PB)/2017

IN THE MATTER OF:

Reliance Commercial Finance Ltd.

.. Applicant/Petitioner

Vs

Noble Resourcing Business and Solutions Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Petitioner/Applicant:

Mr. Soumyajit Nath, Advocate with Mr.

Shrayansh Rastogi, AR

For the Respondent

Mr. Pramod K. Singh, Advocate

ORDER

Learned counsel for the respondent states that he has been instructed to appear and shall file his power of attorney in the registry today itself.

Reply be filed within ten days with a copy in advance to the learned counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 16.01.2018.

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(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

18.12.2017 VINEET